

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

T.P.No.608/KB/2017  
C.P-936/2016

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> February 2018, 10.30 A.M

Name of the Company	Thejo Engineering Ltd.-Vs-Ankit Metal & Power Ltd.		
Under Section	433,434,439		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Bidyut Dutt, Advocate	For Corporate Debtor	Bidyut M. 08.02.2018
2.	Anirudhya Dutt, Advocate		
^	Ayesha Islam, Advocate	for Petitioner	A. Jolani 8/2/18.
	A. K. Usmani, Advocate		

ORDER

Ld. Counsel for the corporate debtor is present.

This is a petition u/s 433, 434 and 439 of the Companies Act, 1956, which has been received by this Tribunal on transfer from the Hon'ble High Court at Calcutta.

As per Govt. Notification all winding up petition on account of inability to pay debt shall be treated as a petition under Sections 7, 8 and 9 of Insolvency and Bankruptcy Code, 2016. Petitioner has to file all the information in requisite Form under the Insolvency and Bankruptcy Code, 2016. Govt. vide further notification has extended the date of conversion of the winding up

petition into insolvency case by 15/07/2017. After 15/07/2017 all such cases stand abated.

Therefore, T.P. No. 608/KB/2017 is disposed of with liberty to file fresh petition under the Insolvency and Bankruptcy Code, 2016.



Sd

(Jinan K.R.)  
Member (J)



Sd

(V.P.Singh)  
Member (J)